

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH, JABALPUR

CIRCUIT SITTING AT INDORE

O.A.NO.590/2002

Hon'ble Shri Shanker Raju, Member(J)
Hon'ble Shri R.K.Upadhyaya, Member(A)

Indore, this the 14th day of August, 2003

Smt. Resham Bai wife of Raghunath
... Applicant
(As per memo. of parties)
(By Advocate: Sh. A.N.Bhatt)

vs.

Union of India & Others ... Respondents
(As per memo. of parties)
(BY Advocate: Sh. Vivek Saran)

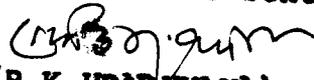
ORDER (Oral)

By Shri Shanker Raju, Member(J)

Learned counsel for respondents seeks
time to file reply.

2. In view of the above and as the fact that
family pension has been sought and the case is
in all fours covered by a decision of the
Co-ordinate Bench in Smt. Sharda Devi v. Union of
India & Ors., 2801(3) (CAT) AISLJ 301, we are of
the considered view that ends of justice would be
met if the present OA is disposed of with a
direction to the respondents to decide the claim
of the applicant for family pension in the light
of the rules and the decision referred above.
We order accordingly. The above directions may be
complied within two months from the date of receipt
of a copy of this order. No costs.

Let a copy of this order along with a copy
of the OA be sent to the respondents.


(R.K.UPADHYAYA)
M(A)


(SHANKER RAJU)
M(J)

/rao/